

[Shri Y. B. Chavan]

6. Thirdly, this House has to bestow its attention on the problem of indirect financial assistance by foreign agencies to individuals and organizations of various descriptions in India. The indirect assistance takes many forms, such as large commissions on sales of literature imported from abroad, subventions paid out of trade earnings by bilateral understanding between commercial enterprises and recipient organisations, and excessive advertisement charges, translation fees etc. There is also some information that funds are transferred to individuals from abroad through illicit remittances. Special cells are being created in the Intelligence Bureau and in the Directorate of Enforcement in the Ministry of Finance for undertaking a closer scrutiny of remittances, conversion etc. of foreign currency to discourage clandestine foreign financial assistance. As regards other forms of indirect assistance, efforts are being made to enforce rigorously the existing provisions of law to curb malpractices.

7. I would request this Honourable House to bear in mind that the issues raised by the discussions that have taken place in the House during the last two years have an important bearing on the functioning of our institutions in general and political institutions in particular. In our view it would not be appropriate to discuss these vital issues from the point of view of oppor- tioning blame among the political parties. The single most important issue before the House is: What should be done to ensure that our parliamentary institutions, political organisations, academic and other voluntary organisations working in important areas of national life, are able to function in a manner consistent with the values of a sovereign democratic republic.

SHRI SURENDRANATH DWIVEDY (Kendrapara) : The statement may be circulated to Members.

MR. SPEAKER : Naturally, it will be circulated.

12.33 hours.

STATEMENT CLARIFYING REPLIES
TO HALF-AN-HOURS DISCUS-
SION RE FACT LTD.

THE MINISTER OF STATE IN THE
MINISTRY OF PETROLEUM AND

CHAMICALS AND MINES AND
METALS (SHRI D. R. CHAVAN) : Sir,
in the course of my replies to the Half an
Hour Discussion regarding Fertilizers and
Chemicals, Travancore Ltd. in the Lok
Sabha on 23.4.1969, I *inter alia* stated as
under :

"I am not prepared to accept their
demand that this should be referred
to CBI when a Parliamentary Com-
mittee is seized of the matter."

According to the information which has
come to my notice after I had made the
said statement, I would like to clarify that
though Government have not referred any
matter relating to Fertilizers and Chemicals,
Travancore Ltd. for investigation by
by the Central Bureau of Investigation, the
CBI on their own are looking into certain
complaints received by them against the
Managing Director of the company. I
make this Statement in order to clarify the
position.

12.34 hrs.

ENLARGEMENT OF APPELLATE
(CRIMINAL) JURISDICTION OF THE
SUPREME COURT BILL.

ELECTION OF MEMBER TO SELECT
COMMITTEE

SHRI A. N. MULLA (Lucknow) : I beg
to move :

"That this House do appoint Shri
Tulsidas Dasappa to the select Com-
mittee on the Bill to enlarge the
apellate jurisdiction of the Supreme
Court in regard to criminal matters
vice Shri K. Hanumanthaiya resi-
gned".

MR. SPEAKER : The question is :

"That this House do appoint Shri
Tulsidas Dasappa to the Select Com-
mittee on the Bill to enlarge the
apellate jurisdiction of the Supreme
Court in regard to criminal matters